

set had been lost by their game staff and requested for its return. Accordingly, the set has since been returned to the Bhutanese authorities.

Memorandum submitted by the All-Assam Students Union

*138. SHRI AJIT KUMAR SHARMA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the All-Assam Students' Union had submitted a memorandum to the Prime Minister on the foreigners' issue in Assam;

(b) if so, what are the basic demands of the All-Assam Students' Union;

(c) whether Government have discussed these demands with the All-Assam Students' Union and if so, what are the details in this regard; and

(d) what concrete formula, if any, has been presented by Government to the leaders of the Assam movement to solve the problem of foreigners?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA): (a) Yes, Sir.

(b) A statement containing the demands made by AASU in their Memorandum dated 2nd February, 1980 is placed on the Table of the House.

(c) and (d) Government have had a series of discussions at various levels with the All Assam Students' Union. The Home Minister has made a statement in the House on the 30th July, 1980. Government have announced a number of steps to create an atmosphere of goodwill and understanding. Government expect cooperation from all sections so that talks to find a satisfactory solution can commence soon.

Statement

1. Foreign nationals must be detected and deported from our country.

2. Names of foreign nationals must be removed from the concerned electoral roll before holding any election in Assam.

3. Inclusion of foreign national's names in the electoral rolls in future must be made impossible with the help of an adequate and strong election machinery,

3(b) Border of India with neighbouring countries must be fully protected to effectively check infiltration.

4. Indian voters residing in Assam should be issued identity cards with photographs affixed.

5. Necessary constitutional safeguards should be provided to the people of North Eastern Region for the next 15/20 years by making necessary constitutional provisions for the protection of the identity of the indigenous people in this region.

6. The Government of Assam should be free to reject any Certificate issued by the district authorities of West Bengal and Tripura.

7. Authority to grant citizenship certificate delegated to the State Government should be withdrawn by the Central Government immediately from all State Governments so that those foreigners who are detected and deported from Assam do not come back armed with citizenship certificates issued by other States.

**Launching of the second experiment
S.L.V.**

*139. SHRIMATI AMARJIT KAUR:
SHRI RAMANAND YADAV:
SHRIMATI KUMUDBEN
MANISHANKAR JOSHI;

Will the PRIME MINISTER be pleased to state;

(a) whether the Indian Space Research Organisation has fixed any

date to launch its second experiment Satellite Launching Vehicles;

(b) whether there is any change in "the basic objective of launching the second experiment S.L.V.; and

(c) if so, what is the change?

THE PRIME MINISTER (SHRIMATI INDIRA GANDHI): (a) The second experimental flight of the Satellite Launch Vehicle (SLV-3) has already been carried out successfully on July 18, 1980, from the Srihari-Icota Range.

(b) and (c) There was no change in the basic objective between the first and the second experimental flights.

Indian Islands in the Bay of Bengal, Arabian Sea and Indian Ocean

•140. SHRI SUNDER SINGH BHANDARI;

SHRI LAL K. ADVANI;

SHRI HARISHANKAR BHABHRA;

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of Indian islands with their area, population and public utility facilities available, in the (1) Bay of Bengal, (2) Arabian Sea, and (3) Indian Ocean; and

(b) the exact number of uninhabited islands of ours in each of the three areas and measures to safeguard their security?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA): (a) and (b) The required information is being collected and will be laid on the Table of the House in due course.

Imposition of curfew in Assam

354. SHRI AJIT KUMAR SHARMA; Will the Minister of HOME AFFAIRS be pleased to state:

(a) how many times and at what¹ places in Assam curfew was imposed in the last two months and for what period; and

(b) whether it is a fact that the Oil India Company at Narangi has been kept under curfew since April, 1980?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA): (a) According to the State Govt. of Assam, curfew was imposed at the following 14 places since 1st May, 1980:—

1. Bipi . . . 1 IQ. Abhayapuri . . . J^Goalpara District
3. Bongaigoan . . . J
4. Narengi . . . "I
5. Howly" . . . 1 Y Kamrup District
6. Barpeta Road . . .] "1
7. Mukalr.ua B z z r r J
8. Nivvgong Town "j
9. Rupohi . . . I ^Nowgorg District
10. Dhing . . . J
11. Samcurei . . . J
12. Tinsukia . . . Dibrugarli District
13. North Lakhimpur Lakhirpur Bistrid
14. Katalichara . . . Cachar District

Curfew was imposed at Bijni, Ar hayapuri and Bongaigoan on 26t May 1980 and withdrawn on 21st Jul; 1980. In Kamrup District, curfew wi imposed at Narengi on 20th April Oil India Pumping Station. Naren Campus (fenced area) and is still coi tinuing with relaxation from time time. In Howly, Barpeta Road curfc